

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 221 OF 2015 &
IA NO. 359 OF 2015**

Dated : 19th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Silvasa Industries Association & Ors. Appellant (s)
Versus
Joint Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N
Mr. Mukund P. Unni

Counsel for the Respondent(s) : Mr. Varun Pathk
Ms. Sowmya Saikumar for R-1

ORDER

Admit. Issue notice. Mr. Varun Pathak takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 14.03.2015. Dasti in addition is permitted.

List the matter on **14.03.2016**. In the meantime, reply may be filed on or before 17.02.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 03.03.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**